

(a) the number of State Government which are running State Lotteries;

(b) the terms and conditions under which these lotteries are run;

(c) whether he has any information with him about the success of these lotteries in augmenting the State's resources ;

(d) whether Government propose launching a national lottery to mobilise resources; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME OF AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :
(a) Seven States, *Viz.*, Hayrana, Kerala, Madras, Punjab, Rajasthan, U. P. and West Bengal;

(b) These lotteries are run and governed in accordance with the terms and conditions laid down in the rules on the subject framed by the State Governments concerned.

(c) From the reports received it appears that the lottories have proved successful in augmenting resources.

(d) and (e). It is not considered necessary to launch a national lottery.

Withdrawal of Cases by Kerala Government held Illegal]

*240. SHRI RANJIT SINGH :
SHRI BAL RAJ MADHOK :
SHRI HARDAYAL DEVGUN :
SHRI D. C. SHARMA :
SHRI BENI SHANKER SHARMA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government's legal experts have held the Kerala Cabinet's decision to withdraw the cases arising out of the Central Government employees strike as illegal and unconstitutional ;

(b) whether the Kerala Government have been informed in the matter;

(c) if so, the reaction of the Kerala Government thereto; and

(d) the action taken or proposed to be taken in the matter ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) to (c). It was conveyed to the Kerala Government that it is the obligation of a State to so exercise its executive power as to ensure compliance with laws made by Parliament and that cases should not be withdrawn rendering infructuous the legal consequences of laws made by Parliament. The Kerala Government have, however, taken steps to withdraw cases arising out of the Essential Services (Maintenance) Act, 1968.

(d) The concerned departments and offices of the Central Government would take action according to law to contest the withdrawal of cases by the Public Prosecutor in appropriate courts.

Elected Corporation in Chandigarh

1292. SHRI HEM RAJ : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether is is a fact that the public of Chandigarh represented to the Prime Minister during her visit to that town last year to establish an elected corporation in Chandigarh for associating the public with the Chandigarh Administration; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :
(a) No such representation seems to have been made to the Prime Minister.

(b) The question does not arise.

Development of Kandla and other Ports in Gujarat

1293. SHRI NARENDRA SINGH MAHIDA : Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether it is a fact that a scheme for the development of Kandla and other intermediate and minor ports in Gujarat has been recommended by the Regional Transport Survey Unit of the Planning Commission;

(b) if so, whether the scheme has been accepted; and